

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.70303 of 2016

(Arising out of Order-in-Original No.LKO/EXCUS/000/COM/CX/074-078/2015-16 dated 30/12/15 passed by the Commissioner, Central Excise & Service Tax, Lucknow)

**M/s Adithya Automotive Applications
Pvt. Ltd.**

.....Appellant

(Vendors Industrial Park, Plot No. T-2, Tata
Motors Eastern Complex, Chinhat Industrial Area,
Goyala Deva Road, Lucknow-226019, U.P.)
VERSUS

**Commissioner of Central Excise,
Customs & Service Tax, Lucknow**

.....Respondent

(7-A, Ashok Marg, Lucknow-226001, UP)

APPEARANCE:

Shri B.L. Narasimhan, Advocate for the Appellant

Shri Amit Bhardwaj, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.70209/2021

DATE OF HEARING: 22 September, 2021

DATE OF DECISION: 22 September, 2021

JUSTICE DILIP GUPTA:

A certificate in Form-IV has been issued under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The dispute, therefore, does not survive.

2. The appeal is, accordingly, dismissed.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

BKP